

Order dated 1.11.2002

By order dated 30.9.2002, this O.A. was disposed of with direction to Respondents to explore the possibilities of providing an employment to the Applicant in any E.D. Agent post, by keeping in mind the relevant circular governing the field pertaining to the experience gained by the Applicant. By filing the present Misc. Application (M.A.No.954/02), the Advocate for the Applicant has requested to clarify the matter.

Having heard Shri D.P.Dhalasamant, the learned counsel for the Applicant and Shri A.K.Bose, the learned Senior Standing Counsel for the Respondents, it is clarified that by D.G.(P&T) Letter No.43-4/77-Pen. dated 18th May, 1979, the following instructions were put to circulation :-

" Efforts should be made to give alternative employment to E.D.Aagents who are appointed provisionally and subsequently discharged from service due to administrative reasons, if at the time of discharge they had put in not less than three years' service. In such cases their names should be included in the waiting list of E.D.Aagents discharged from service, prescribed in D.G.P & T Letter No.43-4/77-Pen. dated 23.2.79".

These instructions may be brought to the notice of all Appointing Authorities".

The Respondents in this case, while giving consideration to the case of the Applicant should keep in mind the aforesaid circular dated 18th May, 1979.

The order dated 30.9.2002 is clarified to the aforesaid extent.

M.A.954/02 is disposed of accordingly.

Send copies of this order, along with copies  
of order dated 30.9.2002, to Respondents and free  
copies of this order be made available to the  
learned counsels for both sides.

*✓* *Abul*  
01/11/2002  
MEMBER (JUDICIAL)

copy of order

dt. 30/9/02 8/11/02  
issued to all the  
newsppts. by Posts.

copy of order  
dt. 1/11/02 issued  
to the counsels for  
both sides.

*Abul*  
S/o, 5/11/02  
*AB*  
5/11/02